



EXTRAORDINARY
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No. 513

GOVERNMENT OF SIKKIM

DEPARTMENT OF PERSONNEL, ADM. REFORMS, TRAINING, PUBLIC GRIEVANCES,
CAREER OPTIONS & EMPLOYMENT SKILL DEV. AND

CHIEF MINISTER'S SELF EMPLOYMENT SCHEME
GANGTOK

No. E (18)/152 /GEN/DOP

Dated: 17/9/2007

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Sikkim in consultation with the High Court of Sikkim hereby makes the following rules further to amend the **Sikkim Judicial Service Rules, 1975**, namely:-

Short title and
commencement

1. (1) These rules may be called the **Sikkim Judicial Service (Amendment) Rules, 2007**.

(2) They shall be deemed to have come into force on the 1st day of January, 2005.

2. In the Sikkim Judicial service Rules, 1975, (hereinafter referred to as the said rules), in rule 4, after clause (c), the following clause shall be inserted, namely:-

"(d) able to communicate in Nepali or any other languages of the State".

3. In the said rules, in sub-clause (i) of clause (a) of rule 5,(1) in paper 1 :-

(a) after the words "Procedural Law", the words "Local Laws" shall be inserted ;

(b) after the words "Limitation Act", the following shall be added, namely:-

"Local Laws(A) Property Laws.

(1) Notice dated: 2nd January 1897 relating to transfer of land by Bhutias and Lepchas.

(2) Revenue Order No.1 dated 17th May, 1917

(a) Notice No. 660/G dated 21st May, 1931

(b) Notice No. 669/G dated 21st May 1931

(3) Sikkim Darbar Gazette Vol. XVIII No.11 dated 21st April, 1969, Right of a women to purchase or sell land after her marriage vis- a- vis Revenue Order No.

1 of 1917.

(4) O.O. No. 105/LR dated: 25th February, 1961.

(B) Registration Laws.

- (1) Notification No. 385/G dated 11th April, 1928
(Regarding Registration of Documents)
- (2) Notification No. 2947/G dated 22nd November, 1946
(Regarding Registration of Documents)
- (3) Sikkim State Rules Registration of Documents 1930.

(C) House Rent and Eviction Laws.

- (1) Notification No. 6326-600/ H&W-B dated 14.4.1949 Regulations of Letting and Sub-letting of Premises etc. (Health and Works Deptt.).
- (2) Gangtok Rent Control and Eviction Act 1 of 1956 dated 31st May, 1956.
- (3) The Sikkim Public Premises (Eviction of Unauthorized Occupants and Rent Recovery) Act, 1980.
- (4) The Sikkim Public Premises (Eviction of Unauthorized Occupants and Rent Recovery), Rules, 1980.

(D) Land Laws.

- (1) The Sikkim Cultivators Protection Act, 1985.
- (2) The Sikkim Land (Requisition and Acquisition) Act, 1977(1 of 1978).
- (3) Notification No. 1209/ L&F dated 25th May, 1950 (Regarding formulation of Substantive Law for land in Sikkim)
- (4) The Sikkim Regulation of Transfer of Land Act, 2005.

(E) Court Fee and Stamp Laws.

- (1) Sikkim Court Fees and Stamp on Documents Rules dated 30.3.1928 Amended schedule.
- (2) Sikkim Court Fee (Exemption and Miscellaneous Provisions) Act, 1983.

(F) Adoption Laws.

- (1) Notification No. 2341-4/ G dated 17th June, 1930 (Regarding Adoption of Heir)

(G) Civil Courts Act.

- (1) Sikkim Civil Courts Act, 1978.

(H) Municipal Laws.

- (1) Sikkim Shops and Commercial Establishment Act, 1983.
- (2) Sikkim Allotment of House Sites and Construction of Buildings (Regulation and Control) Act, 1985.

(I) Interpretation and General Clauses Act.

- (1) Sikkim Interpretation and General Clauses Act, 1978.

(J) Other Local Laws.

- (1) The Sikkim Anti Drugs Act, 2006.

(2) The Sikkim State Legislator's Appointment to Different Authorities Act, 2006

(3) The Sikkim State Public Services Act, 2006.

(K) Notification on Issuance of Certificate of Identification.

(1) Notification No. 66/Home/ 95 dated 2nd November, 1995.

(L) Rural Indebtedness Act.

(1) Sikkim Rural Indebtedness Act, 1966 dated: 23.9.1966 Notification No. 845/ II dated: 20.08.1968 issued under the Sikkim Rural Indebtedness Act, 1966.

(M) Language Test.

Nepali or any Languages of the State"]

(2) In paper-II, under the heading "Substantive Law", for the words "and Indian Penal Code", the words "Indian Penal Code and Constitutional Law of India" shall be substituted.

(3) In the NOTE, for the words "two and a half hours", the words "three hours" shall be substituted.

BY ORDER AND IN THE NAME OF THE GOVERNOR

SPECIAL SECRETARY TO THE GOVERNMENT
DEPTT. OF PERSONNEL, ADM. REFORMS, TRAINING, PUBLIC GRIEVANCES,
CAREER OPTIONS & EMPLOYMENT SKILL DEVELOPMENT AND
CHIEF MINISTER'S SELF EMPLOYMENT SCHEME